

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 6

IA 2569/2024 IN C.P. (IB)/789(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **03.06.2024**

NAME OF THE PARTIES: TATA CAPITAL FINANCIAL SERVICES
LIMITED VS SANTOSHI BARRIER FILM
INDIA PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 2569/2024-

1. Ms. Tanushree Sogani, Advocate appeared for the Applicant.
2. Ld. Counsel for the Applicant informs that CIRP came to end on 04.05.2024 and this application seeks extension of 30 days from the date of passing of present order. In the present application it is contended that 3 Resolution plans has been received and have been put for vote. However, CoC sought extension in voting timelines to seek instructions from Competent Authority to cast their vote on the plan.
3. In view thereof, this application is allowed. However, bench notes that 30 days would come to end on 03.06.2024. The applicant shall be at liberty to file another application for continuing the CIRP.

4. Accordingly, IA No. 2569/2024 is **allowed** and **disposed of**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Neeraj